

(BG)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 1429/93

Date of Order: 1.3.1994

BETWEEN:

Miss P.Susheela

.. Applicant.

A N D

1. Union of India, rep. by  
Chief Personnel Officer,  
S.C.Railway, Secunderabad.
2. Divisional Railway Manager  
(BG), S.C.Railway, Secundetabad  
Division, "Sanchalan Bhavan",  
Secunderabas.
3. The Chairman, Railway  
Recruitment Board,  
IRISET Complex,  
Lallaguda, Secunderabas.

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Counsel for the Applicant

.. Mr.N.Raghavan

Counsel for the Respondents

.. Mr.K.Ramulu

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CORAM:

HON'BLE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

18/4

JUDGMENT

As per Hon'ble Sri R. Rangarajan, Member (Administrative) (S)

The applicant herein joined as Substitute Teacher in the grade of Rs.1200-2040 (RSRP) and posted at Bellampally. She was transferred to Kazipet against a temporary vacancy as Substitute Teacher at her request. Her posting was terminated when a regular teacher reported at Kazipet. Thereafter, during the School session of 1992, she was posted as Substitute Teacher at Railway Upper Primary School (Telugu Medium) in Dornakal. She was discharged during the summer vacation there and once again was taken as Substitute Teacher in the same school on 17.6.1992. During summer vacation of 1993 also she was discharged and was taken back once again in the same school on 24.6.93. She appeared along with others for the selection of regular teacher when an advertisement was issued by the Railway Recruitment Board. But, her contention is that she should be regularised as per rules existing then when she joined service i.e. by screening her through a Local Screening Committee appointed at the Division level. As she was not selected by the Railway Recruitment Board she has approached this Tribunal by filing this O.A. for a direction to the respondents to continue her as Substitute Teacher and to regularise her services by constituting a Local Screening Committee and for a further direction not to terminate her services. An interim order was issued on 17.12.1993 to the effect that this applicant should not be replaced by any one other than a regular employee.

(52)

2. In O.A.No.354/93 filed by Substitute Teachers who were similarly situated prayed for a similar relief of regularisation of their services through Local Screening Committee without going through the Railway Recruitment Board. The said O.A. was finally disposed of by Judgement dt. 16-8-1993 wherein it was held that Substitute Teachers are liable to be replaced by Teachers selected in pursuance of the recruitment as per rules in regard to which the process already initiated. But, it was also held therein that Substitute Teachers had to be considered for regularisation to the remaining existing vacancies and also the vacancies that may arise upto 31-12-1994.

3. We follow the above direction and direct the respondents not to terminate the services of the applicant till she is replaced by a Teacher selected in pursuance of the Recruitment as per rules and also direct them to consider the applicant for regularisation in the remaining existing vacancies and also in the vacancies that may arise upto 31-12-1994.

4. The O.A. is ordered accordingly. No costs.

( R. Rangarajan )  
Member (Admn.)

( V. Neeladri Rao )  
Vice Chairman

Dated 13/94.

*Amr. 13/94*  
Deputy Registrar (J)CC

To

1. The Chief Personnel Officer, Union of India, S.C.Railway, Secunderabad.
2. The Divisional Railway Manager, (BG) S.C.Rly, Secunderabad Division, "Sanchalan Bhavan," Secunderabad.
3. The Chairman, Railway Recruitment Board, IRISSET Complex, Lallaguda, Secunderabad-17.
4. One copy to Mr.N.Raghavan, Advocate, 113 Jeeracom pound, Sec'bad.
5. One copy to Mr.K.Ramulu, SC for Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

*3/2/94  
17/94*

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEEBLADRI RAO,  
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER  
(ADMN)

Dated: 13 -1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

O.A.No.

in  
1629/93.

T.A.No.

(W.P.No. )

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with ~~directions~~ <sup>Central Administrative Tribunal</sup> ATCH

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

25 MAR 1994  
HYDERABAD BENCH

pvm

17/2/94